

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 324

New IA-2165/2024, IA-478/2024, IA-6583/2023, IA-6586/2023

In

IB-113(ND)/2021

IN THE MATTER OF:

Vistra ITCL (India) Ltd.

.... Petitioner/Applicant

Vs.

Ansal urban Condominiums Pvt. Ltd.

.... Respondent

Order under Section 7 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 07.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS

HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR

HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For Applicant : Mr. Lalit Mohan, Mr. Videh Vaish, Mr. Aakansha Mr. Vishal Mittal, Mr. Tarish Ayoobi, Mr. Md Tariq Alam, Mr. Mohd Razi, Mr. Avinash Gupta, Mr. Deepesh Tripathi, Mr. Akshay Sharma Advs.

For the RP : Mr. Shivanshu Kumar, Ms. Anshika Verma, Mr. Shivanshu Kumar, Ms. Anshika Verma Advs.

For Respondent : Mr. Sidhant Kumar, Ms. Ekssha Kashyap Advs.

For the SRA : Ms. Anuja Pethia Adv.

ORDER

New IA-2165/2024

Ld. Counsel appearing for the Resolution Professional seeks time to file a short affidavit raising preliminary objections. One week time granted.

List the matter **on 04.06.2024.**

IA-478/2024, IA-6583/2023, IA-6586/2023

The parties are at liberty to bring on record the written submissions within one week.

List the matter **on 04.06.2024.**

-Sd-

(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)

-Sd-

(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)